

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00065/2018**

**Dated Monday the 22<sup>nd</sup> day of January Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

Miss.Rabekha  
D/o late Asaithambi,  
No.232, H Block,  
ICF Housing,  
Viduthalai Gurusamy Nagar,  
Gandhi Nagar, ICF,  
Chennai-38. .. Applicant

**By Advocate M/s.M.Sarfudeen Ali Ahamed**

**Vs.**

1. Union of India,  
Chairman-cum-Managing Director,  
Bharat Sanchar Nigam Limited,  
New Delhi.
2. The Chief General Manager,  
Bharath Sanchar Nigam Ltd.,  
Chennai Telephones,  
No.89, Millar Street,  
Kilpauk, Chennai-10. .. Respondents

**By Advocate Mr.M.S.Velusamy**

**ORAL ORDER**  
Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

The applicant has filed this OA seeking the following relief:-

“to direct the respondents to consider the applicant's application dated 31.8.2016 for compassionate appointment.”

2. Heard. Learned counsel for the applicant submits that the applicant is the daughter of one Mr.Asaithambi, an employee of BSNL who died on 29.12.2000 while in service, leaving behind, his wife, mother and two children including the applicant herein. Since one of the legal heirs of the deceased was entitled to appointment on compassionate grounds, the applicant made a representation dated 31.8.2016 which was not considered by the respondents. Thereafter, the applicant made Annexure A9 representation dated 08.11.2017 seeking compassionate appointment which is pending for consideration. It is accordingly submitted that the applicant would be satisfied if the respondents are directed to consider her representation dated 08.11.2017 and pass appropriate orders within a time limit to be stipulated by this Tribunal.
3. Mr.M.S.Velusamy takes notice for the respondents and submits that if time is granted a detailed reply would be filed.
4. Be that as it may, keeping in view the limited relief sought, I deem it appropriate to direct the competent authority to consider Annexure A9 representation of the applicant dated 08.11.2017 and pass a speaking order in accordance with law within a period of six weeks from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
22.01.2018